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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-3193/2001 MA-1595/2002

New Delhi this the 31st day of July, 2002.

Hon'ble Dr. A. Vedavalli, Member(J) Hon'ble Sh. Govindan S. Tampi, Member(A)

Sh. Ram Lal Yadav, S/o late Sh. Ram Khelawan, R/o Q.No.4, Type-V, Kasturba Polytechnic Residential Complex, Pitampura, Delhi-88.

.... Applicant

(Applicant in person)

## Versus

- Lt. Governor, NCT of Delhi, Raj Niwas, Delhi-54.
- Govt. of NCT of Delhi, Deptt. of Training & Technical Education through its Principal Secretary-cum-Director, Muni Maya Ram Marg, Pitampura, Delhi-88.
- Jt. Secretary-cum-Jt. Director, Govt. of NCT of Delhi, Deptt. of Training & Technical Education, Muni Maya Ram Marg, Pitampura, Delhi-88.
- The Govt. of India, Ministry of HRD, Department of Education, through its Deputy Secretary, Shastri Bhawan, New Delhi-1.
- 5. The UPSC through its Secretary, Dholpur House, ~ Shahjahan Road, New Delhi-11.

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6. The All India Council for Technical Education through it Membber-Secretary, I.P. Estate, New Delhi.

Respondents

(through Mrs. Sumedha Sharma, counsel for Respondents No. 1,2 & 3. Sh. Y.S. Chauhan, proxy for Sh. M.M. Sudan, counsel for R-5 and Sh. S.P. Arora, counsel for Respondent No.6)

ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Applicant seeks permission to withdraw this OA alongwith MA-1595/2002 with the liberty to file a fresh OA. Permission granted. OA alongwith MA are dismissed as withdrawn with liberty granted to the applicant to file a fresh. OA, if so advised, in accordance with law.

(Govindan S. Tampi)

(Dr. A. Vedavalli)
Member(J)

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